

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No.260/00482 of 2015  
Cuttack, this the 19<sup>th</sup> day of August, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

Ashok kumar Panda, aged about 50 years, S/O-Late Surendra Chandra Panda, At/Po-Nardia, Via-Balikuda, Dist-Jagatsinghpur, presently working as GDS MD, Borikina S.O. Dist-Jagatsinghpur.

..... Applicant  
(By Advocates: M/s D.P. Dhalasamant, N.M. Rout, Arindam )

**VERSUS**

Union of India Represented through

1. Director General of Posts,  
Govt. of India, Ministry of Communication,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi-110001.
2. Chief Post Master General,  
Odisha Circle,  
Bhubaneswar, Dist-Khurda-751001
3. Superintendent of Post Offices,  
Cuttack South Division,  
At/Po/Dist-Cuttack—753001
4. Asst. Superintendent of Post Offices,  
Jagasinghpur Sub-Division,  
At/Po/Dist-Jagatsinghpur-754103
5. Sub Postmaster, Borikina S.O.,  
At/Po-Borikina, Dist-Jagatsinghpur

..... Respondents  
(Advocate: Mr. S. Behera )

**ORDER(Oral)**

**A.K. PATNAIK, MEMBER (J):**

Heard Mr. D.P. Dhalasamant, Ld. Counsel appearing for the Applicant and Mr. S. Behera, Ld. Ld. SCGPC appearing for the Respondents on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The factual matrix of the case is that applicant was initially appointed as EDDA (GDS MD) in the year 1995 and has been working as GDS packer



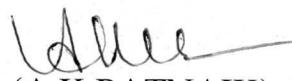
in addition to his post w.e.f. 06.06.2009 i.e., from the date the death of the permanent incumbent of GDS Packer but has not been granted the combined duty allowance. Therefore, applicant submitted representation on 14.06.2014 to Respondent No.4 for grant of Combined Duty Allowance from the date of working i.e., 06.06.09. Mr. Dhalsamant further submitted that similarly situated employees who are performing other duties in addition to their own duty have been granted the Combined Duty Allowance by the Respondent No.3 vide order dated 11.06.14 but the applicant has been discriminated though he is continuing in the said post. Ld. Counsel for the applicant further submitted that the applicant on 02.08.2014 submitted another representation to Respondent No.4 enclosing therein the inspection report dated 05.12.2012 of Respondent No.4. Further submission of the applicant is that the Respondent No.5 vide its letter dated 02.08.14 recommended the case of the applicant for sanction of the Combined Duty Allowance in favour of the applicant and forwarded the representation of the applicant to Respondent No.4. But till date no reply has been received by the applicant. Hence, he has approached this Tribunal in the present Original Application with the prayer for a direction to Respondent No.3 to grant Combined Duty Allowance to the applicant w.e.f. 06.06.09.

3. In view of the aforesaid facts, as the representation dated 02.08.2014 (Annexure-A/4) is still pending with the Respondent No.4, at this stage, we dispose of this O.A. by directing Respondent No.4 to consider and dispose of the said representation dated 02.08.2014 (Annexure-A/4) and communicate the result thereof to the applicant by way of a reasoned order within a period of two months from the date of receipt of copy of this order. However,

we have not expressed any opinion on the merit of the matter and the points raised by the applicant in his representation are kept open for the authorities to consider the same as per rules, regulations and law in force. If after such consideration, the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of two months from the date of such consideration to extend the benefit to the applicant. However, If, in the meantime, the said representation has already been disposed of, then the result thereof be communicated to the applicant within a period of four weeks' from the date of receipt of a copy of this order. No costs.

4. On the prayer made by Mr. Dhalsamant, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent No.4 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 24.08.2015.

  
(R.C.MISRA)  
MEMBER(A)

  
(A.K.PATNAIK)  
MEMBER(J)

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